

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 617 / 93
~~F.A. No.~~

DATE OF DECISION 16/12/93

Shri R.B. Shiakariya Petitioner

Mr. M.S. Trivedi Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

: Vice Chairman

The Hon'ble Mr. K. Ramamoorthy

: Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri R.B.Shikariya
Inspector of Central Excise &
Customs, Nadiad.
(Advocate Mr.M.S.Trivedi)

: Applicant

Versus

1. Union of India (through)
The Director General,
Ministry of Telecommunication,
Sanchar Bhavan,
New Delhi.
2. The Chief General Manager,
(Telecom) Gujarat Circle,
Opp.Khanpur Office,
Khanpur, Ahmedabad-1.
2. The General Manager,
Vadodara Telecom District,
Jalaram Marg,
Vadodara-18.

: Respondents

(Advocate: Mr.Akil Kureshi)

ORAL ORDER

IN

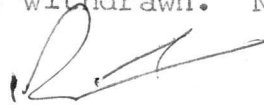
OA/617/93

Date:16/12/93

Per: Hon'ble Mr. N.B.Patel

: Vice Chairman

Preponed to today at the request of the learned advocates. On behalf of the applicant, Mr.M.S.Trivedi states that the grievance of the applicant, for the redressal of which this application was filed, is already redressed. He, therefore, seeks permission to withdraw the application. Permission granted. O.A. stands disposed of as withdrawn. No order as to costs.


(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman

a.a.b.